

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 693 of 2020**

**IN THE MATTER OF:**

**Kishore Katare**

**...Appellant**

**Versus**

**Bank of India & Anr.**

**...Respondents**

**Present:**

**For Appellant: Mr. Krishnendu Datta, Sr. Advocate with Mr. Rahul Gupta, Advocate.**

**For Respondents: Mr. Aditya Kumar, Advocate for R-1.  
Mr. V. M. Dahake, Resolution Professional.**

**ORDER**  
**(Through Virtual Mode)**

**12.10.2020:** Mr. Aditya Kumar, learned counsel representing Respondent No. 1 submits that plea of limitation not having been taken before the Adjudicating Authority and such plea having been raised for the first time in appeal before this Appellate Tribunal, he intends to file an application for bringing on record some relevant documents which are germane to consideration of issue of limitation.

Let learned counsel for Respondent No. 1 file a properly constituted application enclosing copies of such documents which he intends to file alongwith it within two weeks with advance copy provided to learned counsel for the Appellant. He may also file relevant case law together with the application.

Cont'd..../

The Appellant may file objections to the same alongwith relevant case law within two weeks thereof.

List the matter 'for orders' on **19<sup>th</sup> November, 2020**.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

**[Dr. Alok Srivastava]  
Member (Technical)**

*am/gc*